

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. (Cvl.) Case No. 142 of 2020

Sukhdeo Prasad Rajvansi

... .. **...Petitioner**

**-Versus**

1. The State of Jharkhand
2. Sri D.K. Tiwari, the Chief Secretary, Government of Jharkhand, Project Building, Dhurwa, Ranchi
3. The Division Forest Officer, Medni Nagar, Forest Division, Medni Nagar, Palamau, Jharkhand

.... **...Opposite Parties**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK  
(Through: Video Conferencing)**

For the Petitioners

: Mr. D.K. Maltiyar, Advocate

For the Party-State

: Mr. Ashish Kr. Thakur, AC to AAG

**06/10.09.2021** Learned counsel for the opposite party-State draws the attention of the Court towards para 6 to the show cause reply and submits that entire amount pertaining to pension, gratuity, GPF, GIS have already been paid to the petitioner and for grant of benefit of ACP/MACP, a decision will be taken by the opposite party-State and as such, order of this Court dated 25.07.2019 passed in W.P.(S) No.1412 of 2019 has already been complied with. However, same has been disputed by the learned counsel for the petitioner.

In view of the submissions of the parties, it appears that already substantial compliance has been done. Since there is substantial compliance of the order of this Court, contempt application is **dropped** with a liberty to the petitioner to represent before the opposite parties for remaining amount, which shall be considered by the opposite parties, in accordance with law.

**(Dr. S.N. Pathak, J.)**

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